

**number of unemployed with employment exchanges**

101. SHRI SURESH KALMADI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what is the total number of employed on the live register of Employment Exchanges at present;

(b) how many unemployed are likely to be given jobs by the end of the present Plan period;

(c) whether there is any proposal before Government to give unemployment allowance to the unemployed, who have been on the rolls of the Employment Exchanges for more than a year;

(d) whether Government are considering a proposal to create an unemployment fund for the purpose; and

(e) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) According to latest available information, the number of job-seekers registered with the employment exchanges (all of whom are not necessarily unemployed) was 18.3 million as on 30-6-1982.

(b) The Sixth Plan document estimates that the Plan would generate employment opportunities equivalent of 34 million standard person years.

(c) The Central Government has no such proposal.

(d) No, Sir.

(e) Does not arise.

**Non-completion of Rehabilitation Schemes at Umerkote, Orissa**

102. SHRI SANTOSH MITRA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that even after 23 years of settlement of the refugees at Umerkote, the Dhandakaranya Development Authority has failed to complete the rehabilitation schemes at Umerkote, Orissa;

(b) whether it is also a fact that the rehabilitation work is proposed to be handed over to the respective States even before completion of the resettlement schemes by the Central Government, and

(c) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI GIRIDHAR GOMANGO): (a) No, Sir. The work relating to settlement of displaced persons in Umerkote Zone of Dandakaranya Project in Orissa is, more or less, complete.

(b) Government have decided to normalise administration in Umerkote Zone and transfer the assets and institutions created by the Dandakaranya Development Authority in this Zone to the Government of Orissa.

(c) The assets will be transferred to the State Government free of cost. Government have also agreed to bear the expenditure on making up the deficiencies in these assets and institutions and for the maintenance of such assets till such period as may be agreed to. The modalities for transfer of the assets and the detailed terms and conditions on which the concerned staff will be absorbed in the State services are being worked out in consultation with the State Government.